

pany, the Fiat and Hindustan Motors during the years 1970-71 and 72; and

(b) whether all these licences have been utilised properly?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Particulars of all Import/Export licences issued by the Import and Export Trade Control Organisation are published in the "Weekly Bulletin of Industrial Licences, Import Licences and Export Licences", copies of which are sent to the Parliament Library.

(b) Names of the firms against whom action has been taken under the Import and Export (Control) Act, 1947 and orders issued there-under for improper utilisation of licences, if any, are also published in the aforesaid publication.

C.B.I. Enquiry into the Film Distribution Business Started by Shri A. K. Mishra

6295. PROF. MADHU DANDA-VATE: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have seen a news-item appearing in Delhi Weekly 'Pratipaksha' (Hindi) dated the 29th October, 1972 about an enquiry conducted by the Central Bureau of Investigation into the Film Distribution business started by Shri A. K. Mishra of Rajdhani Films Private Limited,

(b) if so, what are the findings of the inquiry; and

(c) whether Government propose to take any action against Shri A. K. Mishra?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Yes, Sir.

(b) and (c). The Central Bureau of Investigation did not make any inquiries against Shri A. K. Mishra.

Use of charas and pot by young people in discotheques of Delhi

6296. SHRI D. D. DESAI: Will the Minister of FINANCE be pleased to state:

(a) whether discotheques in Delhi have become the dens for use of charas and pot by the younger generation increasingly; and

(b) if so, what steps Government are taking to check the tendency to introduce the young people to harmful drugs and narcotics in these discotheques?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b). The Police and local Excise authorities keep a watch over the activities of the discotheques in Delhi so that no harmful drugs and narcotics or any other banned intoxicants are used in their premises. Government have no information that these discotheques have become the dens for use of charas and pot by the younger generation.

Construction of Tea Board's Stall in Asian Fair

6297. SHRI R. N. BARMAN:
SHRI B. K. DAS-
CHOWDHURY:

Will the Minister of COMMERCE be pleased to state:

(a) total amount paid to the architect and the contractor for construction of Tea Board's stall in Asian Fair held recently at Delhi;

(b) total amount spent on visit of the architect to Darjeeling and other areas; and

(c) whether the Board did not consider the panel of architects of the Directorate of Exhibitions of Government but appointed an architect who was associated with the construction of house of a senior officer of the Board at New Delhi?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) For the construction of Tea Board's Stall in Asian Fair, a sum of Rs. 1,84,320 has been provisionally paid to the Central Public Works Department subject to final adjustment. An *ad-hoc* payment of Rs. 8000 has been made to the Architect for interior designing and decor.

(b) The Architect did not make any visits to Darjeeling and other areas.

(c) The Architect for interior designing of the Board's stall was appointed from the list of approved architects and interior designers prepared by the Asian Fair authorities.

Transfer of Headquarters of Tea Board Chairman to Delhi

6298. SHRI R. N. BARMAN:
SHRI B. K. DAS:
CHOWDHUR:

Will the Minister of COMMERCE be pleased to state:

(a) whether the headquarters of Tea Board Chairman has been transferred to New Delhi;

(b) if not, the total number of days in 1971-72 and 1972-73 he spent at New Delhi on duty, the total amount paid for his air fare and daily allowance for duty at New Delhi, and

(c) whether any house building loan had been granted to him for construction of a house at New Delhi and if so, whether he took any earned leave in connection with construction of his house or was permitted to attend office at New Delhi during the period of construction of his house?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) No, Sir.

	1971-72	1972-73
		(upto February, 1973)
(b) Total number of days spent on duty in New Delhi	77	95½
Air Fare	12203.10	17846.50
Daily Allowance	1809.50	2244.25

(c) Chairman, Tea Board had been granted house building loan by the Uttar Pradesh Government. He had not taken any earned leave during the last two years.

Prior-Permission by Chairman Tea Board to sell his Car

6299. SHRI R. N. BARMAN:
SHRI B. K. DAS-
CHOWDHURY

Will the Minister of COMMERCE be pleased to state

(a) whether Chairman of Tea Board obtained prior permission before selling his Mercedes Car to a tea firm and if so, what was the price received;

(b) the date of sale, date and value of original purchase and total mileage run; and

(c) whether he has drawn any Car Advance after the sale of his Mercedes?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Yes, Sir. The price received was Rs. 44,000.

(b) The car was sold on 4-1-1971.

The car was purchased in Germany in October, 1961 at about Rs. 10,000. On import into India in 1965 a duty of about Rs. 11,000 was paid plus usual freight and insurance. The date on